Mining Leases for Indian and Foreign Multinationals

2870. SHRI RAHASBIHARI BARIK: Will the Minister of STEEL AND MINES be pleased to state:

(a) the number of mining leases granted by Government to Indian and Foreign Multinationals during 1997-98 and 1998-99 so far;

(b) the location of those mines and areas thereof, State-wise; and

(c) the name and other details of the private companies who have been granted those mining leases?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI RAMESH BAIS): (a) to (c) Prospecting and mining rights are granted by the concerned State Governments in accordance with the provisions of Mines and Minerals (Regulation & Development) Act, 1957 and Rules framed thereunder. As per the Mines and Minerals (Regulations & Development) Act, 1957, prospecting and mining rights can be granted only to an Indian national or to a company registered in India under the Companies Act, 1956. Hence mining lease can not be granted to an Indian or Foreign Multinational unless it is a registered company in India.

The Government of India had, on 30.10.1996, issued guidelines for grant of large areas for aerial prospecting under the provisions of Mines and Minerals (Regulations and Development) Act, 1957. In pursuance of these guidelines, the Govt. has approved 36 such proposals received from the State Governments of Rajasthan, Maharashtra, Gujarat and Bihar. These prospecting licences have been given to Indian subsidiaries/joint ventures of foreign mining companies and to Indian companies having technical collaboration with foreign companies, details of which are given in the statement. [Refer to the statement. appended to the answer to Unstarred Question No. 2854 (b) and (c)]

गुजरात से खनिजों को निर्यात किया जाना

2871. **श्री गोपाल सिंह जी॰ सोलंकी: क्या इस्पात और खान** मंत्री यह बताने की **कृपा करेंगे कि:**

(क) गुजरात के ऐसे जिले कौन-कौन से हैं जहां से वर्ष 1996-97 के दौरान खनिजों का निर्यात किया गया था और वे खनिज कौन-कौन से हैं, जिनका इन जिलों से निर्यात किया गया;

(ख) सरकार द्वारा खनिज निर्यातकों को समुचित व्यवस्था, समुचित विपणन तंत्र और समर्थन मूल्य प्रदान करने के लिए क्या कदम उठाए गए हैं;

(ग) क्या निर्यातकों को प्रोत्साहित करने के लिए भारत के खनिज तथा धातु व्यापार निगम द्वारा कोई पैकेज तैयार करने पर विचार किया गया है; और

(घ) किन-किन खनिजों का निर्यात किए जाने की अति आवश्यकता है?

इस्पात और खान मंत्रालय में राज्य मंत्री (श्री रमेश बैस) (क) वर्ष 1996-97 के दौरान गुजरात के जामनगर और कच्छ जिलों से बाक्साइट तथा कच्छ जिले से बेन्टोनाइट का निर्यात किया गया है।

(ख) सरकार मशीनरी के आयात के लिए निर्यातोन्मुख इकाइयों को आयात शुल्क की रियायती दरें दे रही है तथा निर्यातकों द्वारा संसाधित अयस्कों तथा खनिजों के निर्यात से प्राप्त आय पर आयकर से छूट मिली हुई है। गुजरात सरकार ने खनिजों के निर्यातकों को संबंधित सूचना उपलब्ध कराने के लिए गुजरात अंतर्राष्ट्रीय व्यापार संवर्धन परिषद् की स्थापना की है तथा गुजरात निगम की स्थापना की है।

(ग) और (घ) सूचना एकत्र की जा रही है तथा सदन के पटल पर रखी जाएगी।

Acquiring Land for private builders

2872. SHRI GOVINDRAM MIRI: Will the MINISTER OF URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

(a) whether Government have recently decided to acquire land for building purposes by private builders;

(b) if so, the details of the purpose; and

(c) the need and justification thereon?